

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:584
ANSWERED ON:15.03.2012
ACTIVITIES UNDER MGNREGS
Pandey Shri Ravindra Kumar

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the percentage of pucca construction work carried out in the country under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) whether the repair of the wells and step-wells have been abandoned for years and constructions of pucca roads and housing related works for the Below Poverty Line category are included in the scheme;
- (c) if so, the details thereof;
- (d) whether some of the works are washed away in the rains and only remain on records resulting wastage of labour and money; and
- (e) if so, the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN 'ADITYA')

(a) to (c): No separate data regarding pucca construction work among works taken up under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is maintained or reported in the MGNREGA Management Information System (MIS). However, construction of Bharat Nirman Rajiv Gandhi Sewa Kendra (BNRGSK) as Village Knowledge Resource Centre and Gram Panchayat Bhawan at Gram Panchayat level, is a permissible activity allowed under para 1(ix) of Schedule I of the Act. Under this 5626 BNRGSKs have been constructed so far and 20962 are under construction. The focus of activities under MGNREGA listed in Schedule-I of the Act include the following:

- (i) water conservation and water harvesting;
- (ii) drought proofing (including afforestation and tree plantation);
- (iii) irrigation canals including micro and minor irrigation works;
- (iv) provision of irrigation facility, horticulture, plantation and land development facilities to land owned by households belonging to the Schedule Castes and Schedule Tribes or Below Poverty Line families or to beneficiaries of land reforms or to the beneficiaries under the Indira Awas Yojna of the Government of India or that of small farmers or marginal farmers as defined in the Agriculture Debt Waiver and Debt Relief Scheme, 2008 or to the beneficiaries under the Scheduled Tribes and other Traditional Forest Dwellers(Recognition of Forest Rights) Act 2006,
- (v) renovation of traditional water bodies including de-silting of tanks;
- (vi) land development;
- (vii) flood control and protection works including drainage in water logged areas;
- (viii) rural connectivity to provide all-weather access; and
- (ix) any other work which may be notified by the Central Government in consultation with the State Government.

(d) & (e): The Ministry receives a large number of complaints of all types of irregularities in implementation of MGNREGA in the country. As implementation of the Act is done by the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act, all complaints received in the Ministry are forwarded to the concerned state Governments for taking appropriate action, including investigation, as per law.